

GOVERNMENT OF INDIA
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY

LOK SABHA

UNSTARRED QUESTION NO. 2541

TO BE ANSWERED ON 04.08.2021

SECTION 43A OF IT ACT

2541. SHRI A.K.P. CHINRAJ:

Will the Minister of Electronics and Information Technology be pleased to state:

(a) whether any representations have been received by the Union Government under Section 43A of IT Act from 2014 to till date and if so, the details thereof;

(b) the list of cases and orders passed by the appropriate authority under section 43A; and

(c) the list of cases where compensations has been awarded?

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY

(SHRI RAJEEV CHANDRASEKHAR)

(a) to (c): Section 43A of the Information Technology (IT) Act, provides for compensation for failure to protect sensitive personal information. No representation has been received by the Ministry of Electronics and Information Technology (MeitY) under section 43A of IT Act. The cases related to section 43A of the Act are dealt with by Secretaries of Department of Information Technology of each State and Union Territory as Adjudicating Officers appointed under section 46 of the IT Act. MeitY does not maintain such list of cases and orders.
